केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 961/GT/2025 Date: **3rd August 2026**

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for truing-up of 2019-24 tariff for Vindhyachal STPS Stage-V (500 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **10.8.2026**:

Station Name / Plant Identity:

a) *Form-9A mentions Vindhyachal STPS Stage-IV, whereas the Master sheet and year-wise Form-9 sheets pertain to Vindhyachal STPS Stage-V (1x500 MW). The Petitioner shall clarify the discrepancy and confirm that all calculations and claims in the model relate only to Stage-V only and clarify whether this is a typographical error.*

Additional Capital Expenditure (ACE):

b) The petitioner has claimed the following items in the period during FY 2022-23 and FY 2023-24 such as Carbon Capture Plant, ZLD System, Combustion Modification System, Integrated Security System, and system upgradation works, under Regulation 26(1)(b) for Change of Law. The petitioner is directed to submit relevant documentary evidences under change of law for each of the claims under Regulation 26(1)(b).

Interest on loan:

c) A certificate that the rate of interest corresponding to each loan is the actual applicable rate of interest as per the agreed terms of the loan agreement, without adjustment of any kind. If otherwise, submit the revised Form-13 considering the actual applicable rate of interest (without considering the impact of sharing benefit towards refinancing).

Depreciation

*d) In respect of cost of IT equipment & software as considered at Form-12, the Petitioner shall furnish following additional details **in respect of each year of the tariff period**:*

(Rs. in lakh)

	Accrual Basis	***Liabilities***	***Cash Basis***

Opening cost of IT equipment & software, included in the allowed capital cost			
Add: Additional capitalization claimed during the year			
Less: Decapitalization out of allowed assets (or assets claimed during the tariff period)			
Closing cost of IT equipment & software (forming part of allowed / claimed capital cost)			
Average cost of IT equipment & software			

Additional O&M Expenses:

Capital Spares:

e) Submit the quantity for each of the items claimed as capital spares in Form-17 to justify the claim that the actual capital spares consumed individually cost above Rs. 1 lakh, clearly distinguishing the cost that forms part of the Capital Cost and which does not form part of the Capital Cost.

f) Since Form-17 is for the entire Vindhyachal STPS and the claim for Stage-V is apportioned on installed capacity basis, submit the stage-wise allocation working and reconcile the same with Form-3A.

***Expenses towards FGD**:*

g) *As per the Order dated 15.06.2023 in Petition No. 415/GT/2020 and as per Sub-Clause (7) of Clause (1) of Regulation 35 of the 2019Tariff Regulations, the Petitioner to submit the details pertaining to actual COD of FGD, IEDC and IDC included in the cost of FGD with relevant documentary evidence for the same.*

h) *The Petitioner has submitted in Form-3A, the Sale of Gypsum has been adjusted under O&M expenditure of FGD for calculating the final O&M expenses. The Petitioner to submit the documentary evidence to substantiate the claim.*

Water Charges:

i) Submit revised Form-19, depicting breakup of water consumption and water charges claimed, clearly bifurcating the quantum, rate and water charges corresponding to the actual generation reconciled with the Audited Accounts for the period 2019-24. Also, provide actual generation (in MUs) for Stage-V.

j) Provide the calculation of the applicable water rate under the bipartite/relevant agreement with the Water Resources Department, Government of Madhya Pradesh, or equivalent statutory authority and justify the increase in water charges from Rs. 935.14 lakhs in 2021-22 to Rs. 1198.88 lakhs in 2022-23 and to Rs 1262.36 lakhs in FY 2023-24 whereas the charges were almost similar in two years in FY 19-20 to 20-21 as Rs 777.54 lakhs and Rs 775.41 lakhs respectively. Justify the increase of water charges from the approved value of Rs 775.41 lakhs in the tariff order 415/GT/2020 dated 15.06.2023, for the period FY 19-20 to FY 23-24.

Security Expenses:

k) Submit the assessment of security requirement as directed in the order dated 15.06.2023 in Petition No. 415/GT/2020, along with documentary evidence and year-wise breakup of CISF and non-CISF security expenses claimed.

Ash Transportation Expenses:

l) Computation of ash transportation expenses corresponding to the claimed expenditure with the details regarding award of transportation contracts, distance of fly ash transportation, and duly reconciled statements of expenditure incurred on ash transportation for the 2019–24 tariff period in line with the order dated 28.10.2022 in Petition No. 205/MP/2021.

m) Provide justification for the significant escalation in ash transportation charges from 2022-23 to 2023-24 as compared to 2019-20 to 2021-22 and as reflected in submissions under Form 3A.

Fuel data and tariff forms:

n) Provide the opening quantity, value and GCV of primary and secondary fuel at the beginning of the tariff period, along with revised/certified Form-15 as applicable.

o) Provide following tariff forms duly certified by the Auditor (with UDIN):

i. Form-J: Reconciliation of Capitalisation claimed vis-à-vis books of accounts

ii. Form-S: Statement of liability flow

iii. Form-15 specified at Annexure-I (Part I) of the Regulations, along with the certification that the claimed details are in line with the Regulation.

2. The Respondents shall file their replies by **17.8.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **21.8.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents